

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)  
ORIGINAL APPLICATION NO.115 OF 2025**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU  
based on the News Item in English  
National Daily Time of India dt: 30.06.2025,  
under the caption “Reactor blast in  
Telangana: 12 killed after fire breaks  
out in pashamylaram; PM Modi  
announces exgratia”.

**-VS-**

Telangana State Pollution Control,  
Represented by its Member Secretary,  
Telangana and Ors.

...Respondent(s)

**INTERIM REPORT FILED BY DIRECTOR OF FACTORIES**  
**DEPARTMRNT R-7**

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Place: Chennai

Date: 20.08.2025

Mrs. H. Yasmmeen Ali,  
Standing counsel for 7<sup>th</sup> Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
Original Application No. 115 of 2025 (SZ)

TRIBUNAL ON ITS OWN MOTION SUO MOTU  
TELANGANA

...Petitioner

VS

Telangana State Pollution Control Board & OTHERS

...Respondent

**INTERIM REPORT FILED BY DIRECTOR OF FACTORIES TELANGANA ON  
BEHALF OF RESPONDENT NO 7**

1. Sigachi Industries Limited situated at Plot No 20, IDA Phase 1, Pashamylaram, Patancheru Mandal, Sangareddy District is a registered factory under Factories Act 1948 with Registration number 42472 and licence limit of 818 HP and 200 workers. Sri Amit Raj Sinha, S/o R P Sinha, age 51 Years is the occupier of the factory. The premises is engaged in the manufacture of Micro Crystalline Cellulose Powder(MCCP).

2. The Accident mentioned in the news paper report based on which this case arises, occurred on 30.6.2025 at about 9.25 AM.

3. The accident is investigated immediately on 30.6.2025, 1.7.2025, 2.7.2025 by officers of Factories Department

4. **Details of the Accident:**

This accident occurred during the manufacture of Micro Crystalline Cellulose Powder (MCCP). It is used in manufacturing of tablets and capsules as binder / excipient.

Semi processed wood pulp (raw material) is crushed and cooked in a reactor at about 110 °C to 120 °C. This hydrolyzed pulp is filtered in the filter press. The material is washed with ammonia and hydrogen peroxide mixture and then with DM water. The wet cake, after filtration, is converted into slurry with 80% water. This slurry is then sent to spray drier/fluidized bed drier/spin flash drier. Hot air generated by Hot air generator is passed into driers. This hot air dries the material and dry powder(MCCP) is further processed to achieve the required size.

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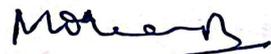
This accident took place on 30.6.2025 at about 9:25 A.M due to explosion resulting in collapse of the RCC building in which manufacturing process is carried on. This explosion has resulted in death of 46(forty-six) persons and 8 persons are missing. 28 persons received injuries and are hospitalized out of which 25 persons discharged from the hospital and 3 persons are undergoing treatment

5. **Action Taken:**

- a) Prohibitory Order is issued on 03.07.2025 to Sri Amit Raj Sinha, Managing Director & CEO and Occupier of the factory to stop the manufacturing process by the Deputy Chief Inspector of Factories, Sanga Reddy.
- b) The Government of Telangana has constituted an expert Committee vide G.O.Rt.No.277, dated 02-07-2025 read with G.O.Rt.No.283, Dated: 07.07.2025 of LET&F (Lab-II) Department with the following members:
  - 1.Dr B Venkateswara Rao, Emeritus Scientist, CSIR-IICT
  2. Dr T.Prathap Kumar, Chief Scientist, CSIR-IICT
  - 3.Dr Surya Narayana, Retired Scientist, CSIR-CLRI, Chennai
  4. Dr Santhosh Ghuge, Safety Officer, CISR-NCL
  - 5.Sri Nilesh Unde, Forensic Fire & Explosion Investigator

The terms and references of the Committee are as follows:

- i) The Committee should identify the causes and establish reasons and the events that lead to the major explosion that occurred on 30.6.2025 in M/s Sigachi Industires Ltd., IDA, Pashamylaram, Sangareddy District
- ii) The Standard Operating Procedures (SOP) for worker safety is followed or not in the industrial unit.
- iii) Absence or lack of or violation of compliance of chemical and industrial processes that are required to be followed by the Company Management in the industrial unit.
- iv) The Committee should suggest / recommend a way forward to avoid / prevent such incidents / events in future in similar chemical and pharma industrial units.
- v) The Committee shall examine the management, staff and workers of M/s. Sigachi Industires Ltd., IDA, Pashamylaram, Sangareddy District

  
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and interact with various consultants / organizations / persons / Government officials as deemed fit, during its enquiry in the matter.

- c) Statutory enquiry is conducted by the Factories Department. Show Cause Notice is issued to occupier of the factory. Further legal action would be taken up as per provisions of Factories Act, 1948
- d) Management of the factory has paid an exgratia of Rs 25,00,000 each to dependents of deceased(46) and missing persons(8). Management has paid Rs 9,50,000 to five(5) seriously injured employees out of 6 major injured persons and Rs 4,50,000 towards nineteen (19) minor injured persons. One seriously injured person is paid Rs 1,00,000 towards exgratia by the management and Rs 8,50,000 is ready for further disbursement as the dependents/injured are not available for disbursement. Government of Telangana has paid Rs 1,00,000 to the dependents of the deceased and Rs 50,000 each to injured persons towards contingency expenses. Hospital expenditure for injured persons is being borne by the Management of the factory.
- e) An awareness programme on safety is organised for managements of Chemical Industries on 30.7.2025. District level awareness programmes are also organised in the districts like Medchal-Malkajgiri, Medak, Sangareddy, Mahabubnagar where there is concentration of chemical and pharma industries.
- f) Government has issued orders for conducting special drive-in high-risk factories vide GO Rt No 331 Labour, Employment, Training and Factories Department dated 4.8.2025 by team of officials from departments related to factories.

The above facts are submitted for favor of information and further orders on the matter.

  
Director of Factories 20/8/25

on behalf of 7<sup>th</sup> Respondent